

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:4499  
ANSWERED ON:21.04.2015  
COMPENSATION FOR NATURAL CALAMITIES  
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**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the amount of compensation for crop loss due to natural calamities is so less that the farmers cannot procure seeds for sowing with that meagre amount of compensation;
- (b) if so, the details thereof along with the reaction of the Government thereto; and
- (c) the corrective steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KUNDARIA)

(a) to (c): No, Madam. Claims under crop insurance schemes are worked out and settled as per the provisions of the respective scheme and the formula for indemnity. Amount is dependent on the loss/shortfall measured based on the yield data submitted by the State Government under yield based schemes namely, National Agricultural Insurance Scheme (NAIS) & Modified NAIS (MNAIS) and on weather deviation from the notified standards on the basis of weather data received from the notified Automatic Weather Stations (AWSs) and Automatic Rain – gauges (ARGs) under weather index based scheme namely, Weather Based Crop Insurance Scheme (WBCIS).

Besides, farmers get relief under State Disaster Relief Fund and National Disaster Relief Fund in case crops are lost due to National Calamities.